

**GOVERNMENT OF INDIA
HOME AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:7466
ANSWERED ON:22.05.2012
FILING OF PROPERTY RETURNS BY IPS OFFICERS
Vishwanath Shri Adagur H

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether there are reports that a number of Indian Police Service (IPS) Officers are yet to file Property Returns for the year 2010;
- (b) if so, the details thereof, cadre-wise; and
- (c) the corrective steps taken by the Government in this regard alongwith the action taken against the said officers?

Answer

MINISTER OF THE STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI JITENDRA SINGH)

(a) & (b): Out of 3242 IPS officers(as on 1.1.2011), Immovable Property Returns (IPRs) from 209 IPS Officers for the year 2010 have not been received by the Ministry of Home Affairs.. The cadre-wise details are annexed.

(c): Department of Personnel and Training have made suitable amendment in All India Service (Conduct) Rules, 1968, on 7.9.2011 on grant of Vigilance Clearance to All India Services officers stating that the All India Services Officers who have not submitted their Immovable Property return in time would be denied vigilance clearance and will not be considered for empanelment in Government of India. This has been conveyed to all the State Governments/UTs. In addition, this Ministry has issued instructions to the State Governments/UTs on 5.5.2011, 5.9.2011, 29.9.2011 and 31.10.2011 insisting upon for timely submission of IPRs by IPS Officers.